

C.U.L.T. Bench, JAIPUR

Date of Order	RP 61/93 (O.A. 433/92)	Orders	Reasons
8.12.93	Mr. V.S. Gurjar	<p>- Counsel for the Petitioner.</p> <p>None present on behalf of the respondents.</p> <p>Heard the learned counsel for the petitioner.</p> <p>2. There is no error apparent on the face of record which may justify re-opening the case for review under Order 47 Rule 1 of C.P.C.</p> <p>3. The R.P. is accordingly dismissed.</p>	<p><i>Revd. by G.K. (Signature)</i></p> <p><i>(B.B. MAHAJAN)</i></p> <p><i>Administrative Member</i></p> <p><i>Copy sent to the C.P.C. on and at</i></p> <p><i>g</i></p>